

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Competition Appeal (AT) No. 23 of 2020**

**IN THE MATTER OF:**

**Rajeev Mishra**

**...Appellant**

**Versus**

**Competition Commission of India & Ors.**

**...Respondents**

**Present:**

**For Appellant: Mr. T. Sundar Ramanathan and Mr. Ishaan Chakrabarti, Advocates.**

**For Respondents: Ms. Manmeet Arora and Ms. Samapika Biswal, Advocates for R-1.**

**Ms. Madhurika Ray, Advocate for R-3.**

**Mr. Mohit Prasad, Advocate for R-8.**

**Mr. Bharat Monga, Advocate for R-9**

**Ms. Archana Sahadeva, Advocate for R-12.**

**ORDER**

**(Through Virtual Mode)**

**17.12.2020:** Notice has been served upon all Respondents except Respondent No. 5. Notice sent to Respondent No. 5 has been delivered back with endorsement 'insufficient address'. Registry to look into the matter as to why the postal article containing the notice does not bear the address of Respondent No. 5.

Let fresh notice be issued against Respondent No. 5 on the address that is already furnished by the Appellant.

*Cont'd.../*

Ms. Manmeet Arora, Advocate appears on behalf of the Respondent No. 1 (CCI), Ms. Madhurika Ray, Advocate appears on behalf of the Respondent No. 3, Mr. Mohit Prasad, Advocate appears on behalf of the Respondent No. 8, Mr. Bharat Monga, Advocate appears on behalf of the Respondent No. 9 and Ms. Archana Sahadeva, Advocate appears on behalf of the Respondent No. 12. There is no appearance on behalf of other Respondents. Their appearance is awaited.

Learned counsel for the Respondents who appeared today may file their reply affidavits within four weeks. Rejoinder thereto, if any, may be filed by the Appellant within two weeks thereof.

List the matter 'for admission (after notice)' alongwith Competition Appeal (AT) No. 14 of 2020 and 16 of 2020 before Court No. II on **5<sup>th</sup> February, 2021**.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Justice Anant Bijay Singh]  
Member (Judicial)**

**[V. P. Singh]  
Member (Technical)**

*am/gc*